

Tools Limited, Secunderabad, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619 of the Companies Act, 1956. [Placed in Library. See No. LT-10514/76].

REVIEW AND ANNUAL REPORT OF NATIONAL PROJECTS CONSTRUCTION CORPORATION LTD., NEW DELHI FOR 1974-75

कर्मों संशोधन में उपसर्ग (प्रो. विवेकवर प्रसाद) : मैं कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण) की एक एक प्रति समा पटल पर रखना हूँ :

- (i) राष्ट्रीय परियोजना निर्माण निगम लिमिटेड, नई दिल्ली के वर्ष 1974-75 के कार्य-करण की सरकार द्वारा सम्मोक्षा ।
- (ii) राष्ट्रीय परियोजना निर्माण निगम लिमिटेड, नई दिल्ली का वर्ष 1974-75 का वार्षिक प्रतिवेदन, लेखा-परीक्षण लेखे तथा उन पर नियंत्रक-महासंचालकपरीषद की टिप्पणिया ।

[Placed in Library. See No. LT-10515/76.]

#### RUBBER (AMENDMENT) RULES, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH). I beg to lay on the Table a copy of the Rubber (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 241 in Gazette of India dated the 21st February, 1976, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT-10516/76].

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12.02 hrs.

#### COMMITTEE ON ABSENCE OF MEMBERS

##### TWENTY-FIFTH REPORT

SHRI PURUSHOTTAM KAKODKAR (Panjim): I beg to present the Twenty-fifth Report of the Committee on Absence of Members from the Sitings of the House.

#### COMMITTEE ON PUBLIC UNDERTAKINGS

##### EGHTY-FIRST REPORT

SHRI DAMODAR PANDEY (Hazari-bagh): I beg to present the Eighty-first Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Sixty-seventh Report on Fertilisers and Chemicals Travancore Limited

12.03 hrs.

#### STATEMENT RE. AGREEMENT BETWEEN INDIA AND SRI LANKA ON MARITIME BOUNDARY IN GULF OF MANAAR AND BAY OF BENGAL

THE MINISTER OF EXTERNAL AFFAIRS (SHRI YESHWANTRAO CHAVAN): I rise to place before the House the two agreements that have been signed with Sri Lanka on 23rd March, 1976 in New Delhi. The first Agreement relates to the Maritime Boundary between India and Sri Lanka in the Gulf of Manaar and the Bay of Bengal and Related Matters. Consequent upon the signing of the Agreement, there was also an exchange of Letters regarding the regulation of fishing by Sri Lanka fishing vessels in the Wadge Bank. This Exchange of Letters also constitutes an agreement between the two countries.

The maritime boundary between India and Sri Lanka in the Palk Bay was settled by a similar Agreement in June 1974. With the Signing of